भारत का राजपत्र

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EXTRAORDINARY

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प्राधिकार से प्रकाशित

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बायलर परिचय एवं उद्देश्य संदर्भ

(वैधिक नीति एवं संवैधानिक निर्देश)

वर्तमान

नई दिल्ली, 17 मई, 2016

शाक्ति. न. 528(ब)—केंद्रीय सरकार, बायलर अधिनियम, 1923 (1923 का 5) की धारा 28क की उपधारा (1क) के कंड (च) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, बायलर परिचय नियम, 2011 का और संशोधन करने के लिए निर्देशनिविध नियम बनाती है, अर्थात् :

1. (1) इन नियमों का संज्ञान नाम बायलर परिचय (संशोधन) नियम, 2016 है।

(2) ये राज्य प्र काशन की तारीख को प्रवृत होगे।

2. बायलर परिचय नियम, 2011 (जिसे इसमें इसके पत्तान उक्त नियम कहा गया है), के, नियम 26 के स्थान पर निर्देशनिविध नियम रखे जाएंगे, अर्थात् :

"26 आवेदन का प्रश्रय

(1) परीक्षा के लिए प्रत्येक आवेदन प्रारूप 'क' में होगा।

(2) आवेदक, प्रारूप के ऐसे भाग को उसी प्रकार भरेगा जैसे किसी अन्यथा द्वारा भरा जाता है और उस पर हस्ताक्षर करेगा।

(3) इस प्रकार भरा गया आवेदन सत्चां को अधिष्ठित किया जाएगा और उसके साथ निर्देशनिविध कागजात होंगे :-

(क) अनुरोधी की शैलिक अहंता, व्यवहारिक अनुभव के संबंध में प्रत्येक अनुरोधात्मक की स्वयं प्राप्ति करता (मूल अनुरोधात्मक माध्यम के समय प्रस्तुत किए जाएगे);

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(1)
In exercise of the powers conferred by clause (f) of sub-section (1A) of section 28A of the Boilers Act, 1923 (5 of 1923), the Central Government hereby makes the following rules further to amend the Boiler Attendants' Rules, 2011, namely:

1. (1) These Rules may be called the Boiler Attendants' (Amendment) Rules, 2016.
(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Boiler Attendants' Rules, 2011 (hereinafter referred to as the said rules), for rule 26, the following rule shall be substituted, namely:

"26. Form of application.—
(1) Every application for examination shall be in Form ‘A’.
(2) The applicant shall fill in such part of the Form as are to be filled in by a candidate and shall sign on it.
(3) The filled in application shall be forwarded to the Secretary and shall be accompanied by—
(a) one self attested copy of each of the testimonials in respect of academic qualifications, practical experience of the candidate (all original testimonials shall be produced at the time of interview);
(b) testimonials of good character from his employer with a certificate of age;
(c) a treasury challan or such other mode as the Government may specify in this behalf in support of payment of the fee specified in these rules for the examination at which the applicant prefers to appear; and
(d) two copies of recent passport size photographs (size 50mm x 65mm), one of which shall bear the signature of the applicant on the back.”
3. In the said rules, in Form ‘A’, in Part- IV, in the NOTE, for paragraph 2, the following paragraph shall be substituted, namely:-

"2. Two copies of a recent passport size photograph of the applicant (size 50mm x 65mm) shall accompany the application which shall bear the signature of the applicant on the back."

[F. No. 6(11)/2009-Boilers]

SHAILENDRA SINGH, Jt. Secy.

Note- The Principal rules were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i) vide notification number G.S.R. 213(E), dated the 15th March, 2011 and last amended vide notification number G.S.R. 577(E) dated 11th August, 2014.
NOTIFICATION

New Delhi, the 17th May, 2016

G.S.R. 529(E).—In exercise of the powers conferred by clause (f) of sub-section (1A) of section 28A of the Boilers Act, 1923 (5 of 1923), the Central Government hereby makes the following rules to amend the Boiler Operation Engineers’ Rules, 2011, namely:—

1. (1) These Rules may be called the Boiler Operation Engineers’ (Amendment) Rules, 2016.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In the Boiler Operation Engineers’ Rules, 2011 (hereinafter referred to as the said rules), for rule 26, the following rule shall be substituted, namely:-

“26. Form of application.—

(1) Every application for examination shall be in Form ‘A’.

(2) The applicant shall fill in such part of the Form as are to be filled in by a candidate and shall sign on it.

(3) The filled in application shall be forwarded to the Secretary and shall be accompanied by—

(a) one self attested copy of each of the testimonials in respect of academic qualifications, practical experience of the candidate (all original testimonials shall be produced at the time of interview);

(b) testimonials of good character from his employer with a certificate of age;

(c) a treasury challan or such other mode as the Government may specify in this behalf in support of payment of the fee specified in these rules for the examination at which the applicant prefers to appear; and

(d) two copies of recent passport size photographs (size 50mm x 65mm), one of which shall bear the signature of the applicant on the back.”

3. In the said rules, in rule 31, for clause (a), the following clause shall be substituted, namely:-

“(a) possesses a degree or diploma in Mechanical or Electrical or Electrical and Electronics or Chemical or Power Plant or Production or Instrumentation or Instrumentation and Control Engineering from a recognised Institution;”

4. In the said rules, in Form ‘A’, in Part- IV, in the NOTE, for paragraph 2, the following paragraph shall be substituted, namely:-

“2. Two copies of a recent passport size photograph of the applicant (size 50mm x 65mm) shall accompany the application which shall bear the signature of the applicant on the back.”.

[F. No. 6(11)/2009-Boilers]

SHAILENDRA SINGH, Jt. Secy.

Note: The Principal rules were published in the Gazette of India, Extraordinary, Part II, section 3, subsection (i) vide notification number G.S.R. 212(E), dated the 15th March, 2011.